

(6)

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/01004/2014

Decided on: 03.03.2015

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Tejbir Singh son of Late Sh. Ramcharan Singh age 41 years working as Agricultural Assistant in the office of Northern Region Farm Machinery Training and Testing Institute, Sirsa Road, Hisar - 125001 (Haryana)

.....**Applicant**
Versus

1. Union of India through Secretary, Ministry of Agriculture & Cooperation, Department of Agriculture and Cooperation, Krishi Bhawan, New Delhi -110001.
2. The Director, Northern Region Farm Machinery Training and Testing Institute, Hisar, Haryana.

.....**Respondents**

Present: Mr. D.R. Sharma, counsel for the applicant
Mr. Sanjay Goyal, counsel for the respondents

Order (Oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. The present O.A. has been filed seeking directions to (i) the respondents not to proceed with filling up one post of Farm Superintendent by way of direct recruitment pursuance to Advertisement No. 17/2014 published in Employment News dated

(7)

11/17.10.2014 and (ii) to notify the revised Recruitment Rules for the post of Farm Superintendent in a time bound manner and thereafter fill up the same.

2. Today, Mr. Sanjay Goyal, learned counsel for the respondents has made a statement at the Bar that the respondents themselves have withdrawn the impugned advertisement and therefore, the O.A. may be disposed of as having been rendered infructuous.
3. Learned counsel for the applicant submits that the second prayer made in the O.A. is still alive whereby he has prayed for notification of the revised Recruitment Rules in a time-bound manner. In the context, learned counsel submits that the respondents, in the written statement, have submitted that the draft amended Rules require approval from the Competent Authority in the Ministry as well as consultation with DOP&T, UPSC, Ministry of Law and Department of Official Languages. Learned counsel prays that the O.A. may be disposed of with a direction to the respondents to complete the process within a time-bound matter.
4. In view of the above, the O.A. is disposed of with a direction to the respondents to complete the process of getting approval of the draft amended Rules from the concerned quarters and notify

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the same expeditiously, preferably within a period of four months.

No costs.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 03.03.2015

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